

6. Sainik School Korukonda, Distt. Visakhapatnam, (Andhra Pradesh).
7. Sainik School Kazhakootam, Trivandrum (Kerala).
8. Sainik School Purulia, Distt. Purulia (West Bengal).
9. Sainik School Bhubanswar, (Orissa).
10. Sainik School, Amaravathinagar, Distt. Coimbatore (Tamilnadu).
11. Sainik School, Rewa, (Madhya Pradesh).
12. Sainik School, Tilaiya Dam, (Distt. Hazariabagh). (Bihar).
13. Sainik School, Bijapur, (Karnataka).
14. Sainik School, Goalpara, (Assam).
15. Sainik School, Ghorakhal, Distt. Nainital (Uttar Pradesh).
16. Sainik School, Nagrota-on-Tawi, Jammu (J & K).
17. Sainik Schol, Imphal, (Manipur).

सबु उद्योग के लिए छोटियों और साड़ियों के उत्पादन का धारक्षण

5620. डा० राम जी सिंह : क्या उद्योग मंत्री यह बातों को कृपा करेंगे कि :

(क) क्या सरकार बेरोजगारी और घर्ष-रोजगार को दूर करने की दृष्टि से सबु उद्योग के लिए छोटियों और साड़ियों के उत्पादन का धारक्षण करना उचित समझती है;

(ख) यदि हां, तो अपनी औद्योगिक नीति में ऐसा प्रावधान न करने के क्या कारण हैं;

(ग) क्या वर्तमान नीति से बड़े उद्योग को लाभ पहुंचता है; और

(घ) यदि हां, तो क्या सरकार निर्धन और बेरोजगार व्यक्तियों को रोजगार देने के लिए इस नीति पर पुनर्बिचार करना चाहता है और यदि हां, तो कब तक ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आशा भयसी) : (क) और (ख) : सदन के पटल पर 23-12-1977 को रखे गये औद्योगिक नीति सम्बन्धी विवरण में संगठित क्षेत्र की नितों तथा विद्युत करषा क्षेत्र में बुनाई की क्षमता को बढ़ाने की अनुमति न देने के बारे में सरकार की नीति संबंधी निर्णयों का पहले ही उल्लेख कर दिया गया है ताकि लोगों की कपड़े की आवश्यकता को ह्यकरषा क्षेत्र और खादी क्षेत्र का विकास करके प्रभावी रूप से पूरा किया जा सके। विभिष्ट बर्षों की छोटियों व साड़ियों का उत्पादन पहले से ही ह्यकरषा क्षेत्र के लिए धारक्षित है तथा सरकार इस धारक्षण को लागू रखेगा।

(ग) जो नहीं।

(घ) प्रश्न ही नहीं उठता।

Implementation of Reports of the Study Teams of A.R.C.

5621. SHRI MANOHAR LAL: Will the Minister of HOME AFFAIRS be pleased to state the effective steps taken by the previous Government and the steps taken to proposed to be taken by Janata Government to implement the recommendations contained in the following Reports of the Study Team of the Administrative Reforms Commission, in the public interest:

(i) to investigate the problem of redress of citizens' grievances—August, 1966;

(ii) Eight Report of A.R.C. on Life Insurance Corporation, December, 1972; and

(iii) on Central Direct Taxes Administration, January, 1969?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): The Administrative Reforms Commission had set up a number of Study Teams to carry out detailed studies on various aspects of administration relating to different sectors/departments of the Government. Reports of the Study Teams were considered by the Administrative Reforms Commission which kept their recommendations in view while formulating its own reports.

The Administrative Reforms Commission issued reports on problems of Redress of Citizens' Grievances, Life Insurance Administration and Central Direct Taxes Administration. Up-to-date position of the decisions taken on the recommendations contained in these three reports as well as the stage of their implementation has been included in a comprehensive statement on the recommendations of the Administrative Reforms Commission pertaining to Central Government which was laid on the Table of the Lok Sabha on 17th November, 1977.

Delay in Submission of Administrative Reports on Tribal Area Administration

5622. **SHRI GIRIDHAR GOMANGO:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Annual Administrative Reports by the States on tribal area administration under Fifth Schedule are not submitted in time to Government of India;

(b) if so, the reasons for the delay by the concerned States; and

(c) the instructions issued to States for timely submission of reports?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a)

The position regarding the submission of the reports is as below:—

Year	Name of the States from where reports are due
1974-75	Andhra Pradesh
1975-76	Andhra Pradesh & Madhya Pradesh
1976-77	Andhra Pradesh, Gujarat, Madhya Pradesh, Maharashtra, Orissa and Rajasthan.

(b) and (c). The Scheduled Areas originally notified do not constitute whole administrative units and also left out a large part of the predominantly tribal areas. This posed problems in compiling meaningful and comparable picture of developmental and protective measures in such areas. After the rationalisation of the Scheduled Areas to cover all the tribal sub-plan area is completed, it is expected that the administration reports will be forthcoming in time.

The States having Scheduled Areas have been requested to submit administration reports by 31st October of the year following the year under report.

Port Facilities at Salaya Port of Saurashtra

5623. **SHRI DHARMASINHBHAI PATEL:**
SHRI VINODBHAI B. SHETH:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that Central Government have received a demand from the Government of Gujarat for making a provision of about rupees 7.23 crores in the next Five Year Plan in the Centrally Sponsored Schemes for oil terminal with bulk-loading and conveyer system with mechanical equipments and other port facilities at Salaya Port of Saurashtra in Gujarat;

(b) if so, the details of the scheme of Gujarat Government; and

(c) the action proposed to be taken by Central Government for providing